

ITEM NO.3

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).26568/2023

(Arising out of impugned final judgment and order dated 04-08-2023 in WA No.12708/2023 passed by the High Court Of Judicature At Allahabad)

RAM AUTAR SINGH YADAV

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.249776/2023-EXEMPTION FROM FILING O.T. and IA No.249775/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 20-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. The impugned order dismisses the writ petition of the petitioner on the ground of gross delay.
2. No doubt, the petitioner did not approach the Writ Court with expedition.
3. However, considering the petitioner's act of bravery in saving the public by killing a dacoit and the fact that he was recommended for a Gallantry Award on 03.08.1989, we are inclined to issue notice to the respondents. Notice be made returnable after four weeks.
4. Mr. Rana Mukherjee, learned senior counsel is appointed as Amicus Curiae to assist the Court.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)